

FREE COPY OA 22
OF C.A.T. (PROCEDURE) RULES

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 1341 of 1995
and
OA No. 33 of 1996

Wednesday, this the 24th day of April, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

OA No. 1341/95:

1. P. Sreedharan,
Retired Assistant Collector of
Central Excise and Customs,
Residing at Leela Nivas,
Edappally North, Cochin-24
2. R. Sreekantan Nair,
Retired Assistant Commissioner
of Income Tax, Residing at
'Santhisree', Chackola Colony,
Perumanur, Cochin-15
3. T.M. Balakrishnan,
Retired Chief Accounts Officer,
Central Excise, Residing at
'Prasanth', Kausalya Nagar,
Cochin-26
4. P. Mahadevan,
Retired Senior Accounts Officer,
Telephones,
Residing at 39/5149, 'Swathi'
Alappat Cross Road, Cochin-15

.. Applicants

By Advocate Mr. Ram Prasad for M/s K Ramakumar and
KV Navaneethan

Versus

1. Union of India represented by
the Secretary, Ministry of Personnel,
Public Grievances and Pension,
Department of Pension and Pensioners'
Welfare, New Delhi.
2. The Secretary,
Ministry of Health and Family Welfare,
Government of India, Nirman Bhavan,
New Delhi.
3. The Secretary,
Ministry of Finance,
New Delhi.

.. Respondents

By Advocate Mr. PR Ramachandra Menon, ACGSC



OA No. 33/96:

1. Abraham Joseph,
Retired Superintending Engineer,
(Central Public Works Department),
Residing at XL1/2598, Chittoor Road,
Cochin-18
2. T.E. Varkey,
Retired Executive Engineer,
(Central Public Works Department),
Residing at 28/110, Tharappilly Lane,
Panampilly Nagar, Cochin-36
3. M.V. Varghese,
Retired Assistant Engineer,
(Central Public Works Department),
Residing at 'Daliya',
Cheruparambath Road,
Kadavanthra, Cochin-20

.. Applicants

By Advocate Mr. K Prabhakaran

Versus

1. Union of India represented by
Secretary to Government of India,
Department of Pension and
Pensioners Welfare, Loknayak Bhavan,
New Delhi-110 003
2. Additional Secretary,
Government of India,
Department of Health,
Nirman Bhavan, New Delhi.
3. Director General of Health Services,
Directorate General of Health Services,
GHS Head Quarters, Nirman Bhavan,
New Delhi-110 011
4. Secretary to the Government of India,
Ministry of Finance,
New Delhi.

.. Respondents

By Advocate Mr. James Kurian, ACGSC

The applications having been heard on 24th April, 1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants herein seek a direction commanding respondent Union of India to extend "Central Government Health Scheme" to the territorial areas within the State of Kerala.



2. After the matter was heard at length, a reply statement has been filed (accepted by orders in MA 356/96 and MA 357/96) stating:

"the Government of India has decided to start three dispensaries at Trivandrum to meet the requirements. The 1st among those dispensaries started functioning at Shastamangalam, Trivandrum on 2.4.1996..".

3. We record the submission, and direct respondent Union of India to provide the benefits available under the "Central Government Health Scheme" to the beneficiaries residing within the territorial jurisdiction of the State of Kerala. From the statement it appears that all the three dispensaries are located at Trivandrum which is on the southern extreme of the State. Respondents will consider the possibility of locating the dispensaries at three different, preferably at equi-distant points in the State, so that the benefit will reach the beneficiaries residing in different areas, without having to go to Trivandrum for treatment.

4. Applications are disposed of as aforesaid. Parties will suffer their costs.

Dated the 24th April, 1996

Sd/-
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Sd/-
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

CERTIFIED TRUE COPY

Date

Deputy Registrar 15/4/96



15/4/96
B
7/5/96